

ORDER DATED 20.04.07

Heard Mr.J.Sengupta,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. appears to have been served.

2. Ld.Counsel for the Applicant fervently prays for issuance of stay order against the order of Transfer since the Applicant has been ordered to perform office job only as AEN whereas Annexure-A/2 shows that he has to do other jobs such as maintenance of bridges and other structures etc. It is clarified by the Ld.Standing Counsel for the Respondents that Annexure-A/2 is a general order but the same is not applicable to the Applicant as Annexure-A/1 specified the ^{work} duties performed by him.

3. It is submitted by the Ld.Counsel for the Applicant that he has filed a representation(Annexure-A/6)dated 12.04.07 before the General Manager, E.Co.Rly, Bhubaneswar(Res.No.1) about grievances facing ~~by~~ him. There being no objection from the Ld.Standing Counsel for the Respondents, Res.No.1 is directed to dispose of the Representation within a month from the date of receipt of this order. Applicant may not be relieved till the disposal of the representation if not relieved already.

4. With the above, the O.A. is disposed of.

5. Copies of this order along with copies of the O.A. be sent to the Respondents by speed post, the cost of which be borne by the Ld.Counsel for the Applicant, who volunteers to pay the same by 24.04.07.

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MEMBER(ADMN.)